

to correct the reply earlier are given as under:—

1. Reply to Lok Sabha Unstarred Question No. 2724 was furnished on 9-3-1973 on the basis of information received from the field officers of the Income-tax Department in connection with provisional Unstarred Question with D. No. 1558 for reply in the Lok Sabha on 23-2-1973 which, however, was not admitted.

2. Subsequently, there were two Lok Sabha Unstarred Questions (i) Diary No. 3868 for reply on 4-5-1973 and (ii) No. 6386 for reply on 6-4-1973. Both these referred to Lok Sabha Unstarred Question No. 2724 replied on 9-3-1973 and sought further particulars in respect of persons mentioned in the reply to Lok Sabha Unstarred Question No. 2724.

3. The question with Diary No. 3868 was not admitted. An assurance was given for Lok Sabha Unstarred Question No. 6386 which is yet to be implemented. The mistakes mentioned in the Statement correcting the reply were recently pointed out in the reports sent by the field officers for implementation of the assurance given to Lok Sabha Unstarred Question No. 6386. The mistakes had earlier been rectified in the reports from the field in connection with Question with Dy No. 3868. But as it was not admitted there was no occasion to look into these reports.

4. Delay in correcting the Statement was thus inadvertent and unavoidable.

12.01 hrs.

QUESTION OF PRIVILEGE—contd.

**ALLEGED MISLEADING INFORMATION
GIVEN BY THE MINISTER**

MR. DEPUTY SPEAKER: Yesterday I held over for consideration the notice of a privilege motion by Shri Jyotirmoy Bosu.

I have had the opportunity to go through his letter and also to examine the relevant proceedings in the House on that day and what I found was that there is a dispute with regard to facts. Shri Jyotirmoy Bosu contends that there was an order to shoot-at-sight and the Home Minister in his statement says that there was no such order and whatever action was taken was on the order of the Magistrate on the spot and not on any order of shoot-at-sight. At the most, this is a dispute of facts and since the discussion on the Bihar situation will be taken up right now, I shall give Shri Jyotirmoy Bosu an opportunity to speak on it and he may make that submission.

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of submission. You have said something and you must hear me.

MR. DEPUTY SPEAKER: I have given my ruling, and I must hear him?

SHRI JYOTIRMOY BOSU: You cannot hang me without hearing me.

MR. DEPUTY SPEAKER: I am not hanging you.

SHRI JYOTIRMOY BOSU: The purpose of my privilege motion is that I wanted to highlight that the Home Minister came and deliberately misled the House and stated an untruth on the floor of the House which amounts to a contempt of the House.

MR. DEPUTY SPEAKER: Order, please. I have ruled that there is no privilege involved.

SHRI JYOTIRMOY BOSU: You cannot ride rough-shod over rules. There is a specific rule.

MR. DEPUTY SPEAKER: Order, please. I have ruled out the question of privilege.